

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**Contempt Petition No. 60/125/2019 in
ORIGINAL APPLICATION NO. 060267/2018**

Chandigarh, this the 14th day of October, 2019

...

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

...

Sundram s/o Sh. Pirumal, age 65 years, retired Daily Wage Worker, O/o Estate Officer, U.T. Chandigarh, r/o House NO. 3986, Mauli Jagran Complex, UT Chandigarh 'Group-D'.

....Petitioner

(By Advocate: Shri Barjesh Mittal)

VERSUS

Mandip Singh Brar, IAS, Deputy Commission-cum-Estate Officer, Union Territory, Chandigarh Administration, Estate Office Building, Sector 17, Chandigarh.

....RESPONDENT

(By Advocate: Shri Rajesh Punj)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

Mr. Rajesh Punj, learned counsel appearing on behalf of respondent produced a copy of order dated 7.8.2019, which is taken on record, in furtherance to the orders passed by this Court, regularizing the service of the petitioner. A copy of the same has been handed over to learned counsel for petitioner.

2. Learned counsel for the parties are in agreement that the present Contempt Petition has been rendered infructuous and may be disposed of as such.

3. Considering the above and the fact that no order prejudicial to the rights of either of the parties is to be passed, this C.P. is disposed of as having been rendered infructuous. Notice issued is discharged.

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 14.10.2019
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